

(2023) 03 MP CK 0145

In the Madhya Pradesh High Court

Case No : Miscellaneous Criminal Case No. 44693 Of 2022

Dileep Singh

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 31-03-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Indian Penal Code, 1860 — Section 420

Madhya Pradesh Nikshepko ke Hiton Ka Sanrakshan Adhiniyam, 2000 — Section 6(1)

Citation : (2023) 03 MP CK 0145

Hon'ble Judges : Deepak Kumar Agarwal, J

Bench : Single Bench

Advocate : B.M. Shrivastava

Final Decision : Dismissed

Judgement

Deepak Kumar Agarwal, J

This petition under Section 482 of CrPC has been filed for quashing the FIR bearing crime No. 527/2020 registered at Police Station Dehat District Bhind for the offence punishable under Section 420 of IPC and Section 6(1) of Nikshepko ke Hiton Ka Sanrakshan Adhiniyam, 2000 against the petitioner.

This petition has been filed on the ground that a false case has been registered against the petitioner and without investigation FIR cannot be registered.

The allegation against the petitioner is that he was Manager of the Chit fund company and used to get deposit the money of investors with the assurance of repayment of doubled the amount deposited after seven months but he did not repay the amount.

After perusing the material available on record, this Court is of the considered opinion that no ground is made out for quashing the impugned FIR.

Accordingly, present petition stands dismissed.
